NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

COMPANY APPEAL (AT) NO.194-195 OF 2020

In the matter of:

Vyapar Mandir Palarvattom Pvt Ltd & Ors Appellant

Vs

Alice P.M. & Ors Respondent

With

COMPANY APPEAL (AT) NO.196-197 OF 2020

In the matter of:

Vyapar Mandir Palarvattom Pvt Ltd & Ors Appellant

Vs

Omana T.H. Respondent

with

COMPANY APPEAL (AT) NO.198-199 OF 2020

In the matter of:

Vyapar Mandir Palarvattom Pvt Ltd & Ors Appellant

Vs

K.K. Lekha Respondent

with

COMPANY APPEAL (AT) NO.200-201 OF 2020

In the matter of:

Vyapar Mandir Palarvattom Pvt Ltd & Ors Appellant

Vs

Ramesh O.T. Respondent

with

COMPANY APPEAL (AT) NO.186-187 OF 2020

In the matter of:

Vyapar Mandir Palarvattom Pvt Ltd & Ors Appellant

Vs

Usha O.K. Respondent

with

COMPANY APPEAL (AT) NO.188-189 OF 2020

In the matter of:

Vyapar Mandir Palarvattom Pvt Ltd & Ors Appellant

Vs

V.D. Viju Respondent

with

COMPANY APPEAL (AT) NO.190-191 OF 2020

In the matter of:

Vyapar Mandir Palarvattom Pvt Ltd & Ors Appellant

Vs

Babu Foustine Respondent

with

COMPANY APPEAL (AT) NO.192-193 OF 2020

In the matter of:

Vyapar Mandir Palarvattom Pvt Ltd & Ors Appellant

Vs

Saramma Mohan Respondent

Ms Pallavi Parmar Zibi Jose, PCS for the Appellant.

ORDER

<u>**06.11.2020-**</u> Heard the Learned Counsel for the 'Appellant'. Let 'Notice' be issued to the 'Respondent' through speed post. Requisites alongwith process fee, if not filed, be filed with three days. If the 'Appellant' provides the E-mail ID of the 'Respondent', Let notice be also issued through email.

List the matter for 'Admission (After Notice)' on 10th December, 2020.

(Justice Venugopal M.) Member (Judicial)

> (Balvinder Singh) Member (Technical)

Bm/kam